

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT APPEAL NO: 340 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 13/02/2025, in W.P. No. 858 of 2025 on the file of the High Court.

Between:

Ch. Subba Reddy, S/o. Kona Reddy, Aged about 58 years, Occ. Business, R/o. H. No.304, Domalapenta Village, Amrabad Mandal, Nagarkurnool District.

...APPELLANT/APPELLANT

AND

1. The State of Telangana, Represented by its Principal Secretary, Panchayathraj Department, Secretariat Building, Hyderabad 500 022
2. The State of Telangana, Represented by its Principal Secretary, Tribal Welfare Department, Secretariat Building, Hyderabad 500 022
3. The State Electoral Officer, Telangana 9th Floor, B.R.K.R Building, Adarsh Nagar, Hyderabad- 500063.
4. The Commissioner, Panchayathraj Rural Development, Panchayat Raj Building, Urdu Hall Lane, Himayat Nagar, Hyderabad - 500029.
5. The Commissioner, Tribal Welfare Rural Development, DSS Bhavan, Commissioner of Tribal Welfare, Owaisi Pura, Masab Tank, Hyderabad 500028.
6. The District Collector and Election Officer, Nagarkurnool District F8Q6 plus 25J, Abbas Nagar Main Road, Nagarkurnool, Srinagar - Kanyakumari Hwy, Kurnool, Telangana 518002.
7. The Director TCR and TI, DSS Bhavan Masab Tank Hyderabad- 500 028.
8. The District Panchayath Officer, Nagarkurnool District-509209.
9. The Revenue Divisional Officer, Achampet, Nagarkurnool District -509 375.

10. The Tahsildar Amrabad Mandal, Amrabad Nagarkurnool District 509201.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the impugned order dated 13/2/2025 in passed in W.P. No.858 of 2025 by directing the 3rd respondent to consider the Domalpenta Grampanchyath under General Category in the Sarpanch Elections whenever Grampanchyath elections will be conducted by the State of Telangana pending disposal of W.P.

Counsel for the Appellant: SRI G. ALLABAKASH

**Counsel for the Respondent No.1,4 and 8: MS. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ RURAL DEV**

**Counsel for the Respondent Nos.2 and 5: SRI D. NARSIMULU,
AGP FOR SOCIAL WELFARE DEPARTMENT**

**Counsel for the Respondent Nos.3,6,7,9 and 10: MS. T. SWECHA,
GP FOR REVENUE DEPARTMENT**

The Court made the following: ORDER

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

WRIT APPEAL No.340 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri G. Allabakash, learned counsel for the appellant; Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj and Rural Development Department, for respondent Nos.1, 4 and 8; Sri D. Narsimulu, learned Assistant Government Pleader for Social Welfare Department, for respondent Nos.2 and 5 and Ms. T. Swecha, learned Government Pleader for Revenue Department, for respondent Nos.3, 6, 7, 9 and 10.

2. Learned counsel for the appellant, after arguing for some time, seeks to withdraw this appeal with liberty to the appellant to file a review petition seeking review of impugned order dated 13.02.2025 passed by a learned Single Judge in W.P.No.858 of 2025.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. It is made clear that this Court has

not expressed any opinion on merits and on tenability of review.

No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-I.NAGALAKSHMI
JOINT REGISTRAR

SECTION OFFICER

To,

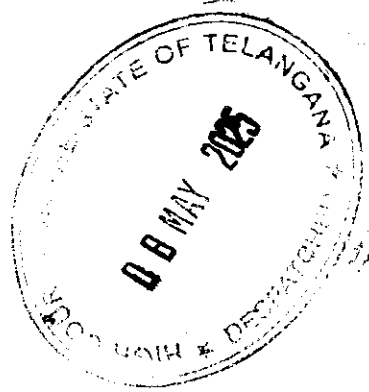
1. One CC to Sri G. Allabakash, Advocate [OPUC]
2. Two CCs to GP for Panchayat Raj Rural Development, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CC to The GP for Revenue Department, High Court for the State of Telangana, at Hyderabad[OUT]
4. Two CC to The GP for Social Welfare Department, High Court for the State of Telangana, at Hyderabad[OUT]
5. Two CD Copies

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HIGH COURT

DATED:08/04/2025



JUDGMENT

WA.No.340 of 2025

**DISMISSING THE WRIT APPEAL AS WITHDRAWN
WITHOUT COSTS**

(10) PA
21/4/25